

quarters. As per the information available, protest meetings were also held in some Laboratories/Institutes.

(b) The demands mainly related, inter-alia, to the following matters regarding assessment and promotional system of Scientific and Technical personnel;

- (i) The restriction on percentage and number of chances for assessment and the thresholds prescribed.
- (ii) Residency period for assessment of staff in Groups I and II.
- (iii) Extension of assessment upto the grade of Rs. 5,900–7,300.
- (iv) Amendments in the criteria for consideration for merit Assessment scheme.
- (v) Criteria for selection of referees.
- (vi) Matters relating to composition of Assessment Committees.
- (vii) Removal of certain scales in Groups I and II.
- (viii) Open Annual Appraisal forms.
- (ix) Apportioning of relative marks in total evaluation.
- (x) Removal of out off date for Faster Track promotion.
- (xi) Removal of grades of Rs. 225–308 and Rs. 380–560 pre-revised retrospectively from Groups I and II.
- (xii) Decentralisation of assessment under erstwhile bye-law 71 (b).
- (xiii) Change over from 71 (b) to inte-

grated recruitment and assessment scheme (IRAS).

These have been discussed a number of times with employees' associations at different levels, and have also been considered by a group headed by Dr. Kailash Chandra, Scientist in the Director's Grade, National Physical Laboratory, New Delhi. The recommendations of this report are under analysis from the viewpoint of extent of possible implementation and further action. Discussions are being held on these with the employees associations on a continuing basis.

**Locking up of Blind Students of
Rashtriya Virajanand Andh Kanya
Vidyalaya**

1052. SHRIMATI GEETA MUKHER-
JEE:
SHRI R.N. RAKESH:
SHRI BANWARI LAL PURO-
HIT:
SHRI GANGA CHARAN
LODHI:

Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has been drawn to a report in *Indian Express* of 15 February, 1990 regarding locking up of students of Rashtriya Virajanand Andh Kanya Vidyalaya, New Rajinder Nagar, New Delhi.

(b) whether this school gets grants from Delhi Administration;

(c) if so, the details thereof;

(d) whether any enquiry has been made into the matter; and

(e) if so, the details thereof and action taken against the persons found guilty?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCES DEVELOPMENT (PROF. M.G.K. MENON):
(a) The Government is aware of such report appearing in a section of the press.

(b) and **(c)**. Delhi Administration gives 95% grant to the school for salary and other non-recurring items of expenditure. The amount of quarterly grant to the school is Rs. 3,47,840/- approximately.

(d) and **(e)**. A statement is given below.

STATEMENT

1. The Additional Director in the Directorate of Education, Delhi Administration, conducted an enquiry into the matter. His findings are:—

- (i)** The students have alleged that they were beaten up by the Principal. The allegation of locking up the students by the Principal is not substantiated.
- (ii)** The Management Committee may be advised to initiate disciplinary proceedings against the Principal, Vice-Principal and Manager since they all have, allegedly indulged in promoting groups within the school and failed to discharge their duties with devotion and dedication.
- (iii)** Disciplinary proceedings may be taken against the Head-Clerk and Accountant with reference to various allegations, after verification of the accounts in detail.
- (iv)** The Management Committee should be reconstituted under Rule 59 of Delhi School Education Rules

giving representation to an educationist, preferably a blind woman, so that it may infuse confidence among the blind students. The teachers in the Management Committee should be elected, not nominated, as per Rule 59 of Delhi School Education Rules, 1973.

- (v)** Maintenance of accounts and running of hostel should be streamlined.

2. Delhi Administration has issued directions under Section 24 (ii) of the Delhi School Education Act, 1973 to the management of the school for suspension of the Principal, disciplinary proceedings against the Vice-Principal, constitution of the Managing Committee in accordance with the rules, provision of equipment like braille press, tape recorders, readers etc. conduct of the remedial classes for weak students, constitution of a Committee to supervise the management and administration of the hostel, framing of rules and regulations for the hostel in consultation with the Directorate of Social Welfare, installation of public call telephone etc. Direction was also given that in any case students should not be evicted from the hostel or compelled to leave the hostel premises.

Environmental Clearance for Hydro-Electric Projects

1054. **PROF. K.V. THOMAS:** Will the **PRIME MINISTER** be pleased to state:

(a) the number of hydro-electric projects pending sanction by the Environment Department; and

(b) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS AND MINISTER OF STATE IN THE